

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 100 OF 2016

**&
IA NO.243 of 2016**

Dated: 11th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Jindal Steel & Power Ltd.

... Appellant(s)

Vs.

Raigarh Ispat Udyog Sangh & Anr.

... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Sandeep Bhuraria
Ms. Divya Chaturvedi
Ms. Arunima Kedia
Mr. Rajesh Garg

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Umesh Prasad for R.2

ORDER

Admit. Learned counsel for the respondents seek four weeks time to file reply.

List the matter on **15.03.2017**. In the meantime, learned counsel for the respondents may file reply on or before 09.02.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 27.02.2017 after serving copy on the other side.

(I.J. Kapoor)
Technical Member
Ts/pr

(Justice Ranjana P. Desai)
Chairperson